

1	2	3	4	5
2.	Andhra Pradesh Forestry Project.	1994-95 to 1999-2000	353.92	88.00
3.	Madhya Pradesh Forestry Project	1995-96 to 1998-99	245.94	60.00
4.	Uttar Pradesh Forestry Project	1997-98 to 2000-2001	272.00	45.00
5.	Kerala Forestry Project	1998-99 to 2001-2002	183.00	15.00
6.	West Bengal Forestry Project	1992-93 to 1997	119.00	Project completed in December, 1997
7.	India Eco-development Project:	1996-97 to 2001-2002	294.93	
	West Bengal			1.58
	Karnataka			4.32
	Madhya Pradesh			1.37
	Bihar			0.90
	Gujarat			1.11
	Rajasthan			1.58
8.	Forest Research, Education & Extension Project (Biodiversity component)	1994-95 to 1999	2.28	1.23

[Translation]

**Family Planning National  
Acceptability Test**

1332. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission conducts Family Planning National Acceptability Test (NAT) for lecturers and junior research fellows;

(b) if so, the methodology fixed for the declaration of successful candidates;

(c) whether reservation is given to SC, ST and OBC candidates in the selection process; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) No, Sir.

(b) to (d) Do not arise.

**Diverting of Forest Land to  
Non-Forest Purposes**

1333. SHRI VITHAL TUPE :

SHRI ABHAY SINGH S. BHONSLE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of the proposals received from different States/Union Territories for diverting the forest land to the non-forest purposes under the Environment (Protection) Act, 1980 during the last three years, State-wise and year-wise;

(b) the details of the proposals disposed of;

(c) the details of the projects lying pending with the Union Government alongwith the reasons therefor, State-wise; and

(d) the time by which decision is likely to be taken on these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (d) For diversion of forest land to

non-forest purpose, prior approval of the Central Government is required under the Forest (Conservation) Act, 1980. The State-wise and year-wise information of proposals received under the Forest (Conservation) Act, 1980 during the last three years and proposals disposed of and pending out of them is being compiled and will be laid on the Table of the House.

[English]

#### Use of Electronic Voting Machines

1334. DR. T. SUBBARAMI REDDY :  
SHRI DINSHAW PATEL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Election Commission has decided to use electronic voting machines during the recent Assembly elections in some of the States;

(b) if so, the sources from which these electronic machines were purchased by the Commission;

(c) whether all those machines are in working condition;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the extent to which the Government propose to use those Electronic Voting Machines in the future elections?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Electronic Voting Machines were used in 16 assembly constituencies during the assembly elections held in Madhya Pradesh, Rajasthan and National Capital Territory of Delhi on the 25th November, 1998.

(b) The machines were procured from M/s. Electronic Corporation of India Ltd., Hyderabad and M/s. Bharat Electronics Ltd., Bangalore.

(c) and (d) The electronic voting machines were checked and found to be in order by technical representatives of concerned firms before they were used in aforesaid elections.

(e) Does not arise.

(f) The Election Commission has not yet taken decision regarding extent of use of electronic voting machines in future elections.

#### Investment by Financial Institutions in Power Sector

1335. SHRIMATI JAYANTI PATNAIK : Will the Minister of POWER be pleased to state :

(a) whether some financial institutions are keen to make investment in the power sector;

(b) whether they propose to set up joint sector projects;

(c) if so, the names of financial institutions keen to make investment in the private/public sector power projects; and

(d) the details of the projects identified in the public/private sector for the purpose?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) to (d) The Indian Financial Institutions (IFIs) and Banks are the main lenders for financing the private power projects in the country. Even though the financial institutions by themselves are not setting up joint sector power projects, some of them are participating in the form of fund based/non-fund based assistance for setting up power projects in the private sector. The identification by the IFIs of the Independent Power Producers (IPPs) who would be receiving financial assistance depends *inter-alia* on the letters receiving the requisite security packages like Letter of Credit, Escrow facility and State Guarantee from the concerned State Governments for timely payment of IPPs dues by the State Electricity Boards for energy consumed by them.

#### Assistance to Assam under NLM

1336. SHRI NRIPEN GOSWAMI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the total financial assistance provided to Assam under the National Literacy Mission during the last three years till date;

(b) the number of people made literate in the State during the said period;

(c) whether the Government propose to review this scheme during the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) and (b) The total financial assistance provided to the State of Assam under all schemes of National Literacy